

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.123-IA/325(AHM)2024
in
C.P.(IB)/165(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank
V/s
Shri Sajid Mohammed Farooqui

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Ravi Pahwa, Adv
For the Respondent/FC :Mr.Urvesh Gaur, Adv
For the PG : Mr. Rohan Shah, Adv for Mr. Rishbah Shah Adv.

ORDER

Ld. Counsel appears for respondent personal guarantor and submits that reply has been filed on 18.03.2024 vide inward diary no 2391. The same is taken on record.
Ld. Counsel for the applicant submit that no rejoinder has been filed.

Heard.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)